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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 114/7/NCLT/AHM/2017

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017**

Name of the Company: Punjab National Bank.
V/s.
ABXL Retails (I) Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ANIP A. GANDHI	ADVOCATE	<u>APPLICANT</u> PNB	
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2.

ORDER


Learned Advocate Mr. Anip Gandhi present for Applicant/ Financial Creditor. None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed stating that covers returned unserved.

Certificate under the Bankers Books Evidence Act filed.

Heard arguments of Learned Counsel for Applicant.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of September, 2017.